

at. An approximate estimate was prepared and announced. All State Governments have now been asked to take into account their requirements in view of the Second Five Year Plan. The actual number to be recruited under the Special Recruitment Scheme will depend:

- (i) on the final estimate arrived at on the basis of the reports of the State Governments, and
- (ii) on the availability of candidates of the requisite All-India standard for appointment to the I.A.S.

Regional Industrial Development

189. Shri Anirudha Sinha : Will the Minister of Heavy Industries be pleased to state :

(a) whether it is a fact that Government have decided to establish Industrial Cells for studying the economic geography of different regions of the country for preparing project reports on the possibilities for regional industrial development ; and

(b) if so, the progress made so far in this direction ?

The Minister of Heavy Industries (Shri M. M. Shah) : (a) Yes, Sir. It has been decided to establish four Zonal Industrial Cells for studying economic geography of each Zone and to assist in collection of data and give technical advice and guidance.

(b) Steps are being taken to recruit the requisite to technical staff.

Commissioned Officers

190. Shri R. P. Garg : Will the Minister of Defence be pleased to state the number of regular and non-regular Commissioned Officers permitted to apply for the recent emergency recruitment to the Indian Administrative Service ?

The Deputy Minister of Defence (Sardar Majithia) : Regular officers were not permitted, but non-regular officers were permitted to apply for the emergency recruitment to the I. A. S. 243 of the latter applied.

Non-payment of Income-tax

191. Shri Velayudhan : Will the Minister of Finance be pleased to state :

(a) whether since 1st July, 1956 anybody from the former Travancore-Cochin State has been prosecuted or whether any other action has been taken for non-payment of income-tax ; and

(b) if so, how many persons are involved in it ?

The Minister of Finance and Iron and Steel (Shri T.T. Krishnamachari) : (a) and (b). Nobody has been prosecuted.

As regards other information, details for the period specified in the question are not separately available. However during the period 1st April 1956 to 30th September 1956, penalties for default in payment of taxes had been imposed under section 46(1) of the Income-tax Act in 245 cases. Garnishee notices have been issued under section 46 (5A) of the Indian Income-tax Act in 20 cases of default of payment of taxes.

Training for Indian Navy

192. Shri D. C. Sharma : Will the Minister of Defence be pleased to state :

(a) the number of Indians sent abroad for training for the Navy during 1955-56 ; and

(b) the countries to which they were sent ?

The Minister of Defence Organisation (Shri Tyagi) : (a) 76

(b) U. K. and Malta.

Training of Librarians & Museologists

193. Dr. Ram Subhag Singh : Will the Minister of Education be pleased to state :

(a) whether there is any scheme to send Librarians and Museologists abroad for training purposes ;

(b) if so, the number of personnel that have so far been trained abroad under this scheme ; and

(c) the number of persons who are undergoing training abroad at present under the scheme ?

The Deputy Minister of Education (Dr. M. M. Das) : (a) Yes, Sir ; for training of museologists abroad, there is a scheme.

For librarians, there is no training scheme, but there is a scheme for sending them for short study tours.

(b) 12 librarians were sent for study tour in 1955. No museologist has however been trained abroad so far.

(c) 11 more librarians are now abroad on a study tour.

Special Police Establishment

194. Shri D. C. Sharma : Will the Minister of Home Affairs be pleased to state :

(a) the amount spent on the Special Police Establishment during the year 1956-57 so far ; and

(b) the items on which it has been spent ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) Rs. 13,70,239/- (upto 30th September, 1956).

(b) As shown in the attached statement [See Appendix II, annexure No. 23].

Pakistanis in India

195. { **Shri D. C. Sharma :**
Shri Kamath :

Will the Minister of Home Affairs be pleased to state :

(a) the number of Pakistani nationals who came to India during 1956 so far;

(b) the purposes of their visits ;

(c) the number of persons who have stayed on after the expiry of the validity of visas during the above period ; and

(d) the action taken against them ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) to (b): The information is being collected and will be laid on the Table of the House in due course.

Welfare Extension Projects in Punjab

196. **Shri D. C. Sharma :** Will the Minister of Education be pleased to state :

(a) the number of Welfare Extension Projects to be opened in the Punjab during the Second Five Year Plan; and

(b) the places of their location ?

The Deputy Minister of Education (Dr. M. M. Das) : (a) 84.

(b) The location of the projects has not yet been decided.

Courses in local Self-Government

197. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether there is any provision in the curriculum of any of the Universities for teaching Local Self-Government as a course;

(b) if so, the names of the Universities;

(c) if not, whether any efforts are being made to make provision for such a course; and

(d) if so, the nature of efforts and agency through which such efforts are being made?

The Deputy Minister of Education (Dr. M. M. Das): (a) and (b): A statement giving the information so far collected is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 24.]

(c) and (d) No, Sir. The matter concerns Universities and State Governments.

Income Tax

198. **Shri D.C. Sharma:** Will the Minister of Finance be pleased to state:

(a) the amount of Income-tax realised from Hoshiarpur and Kangra Districts during the years 1952-53 to 1955-56; and

(b) the amounts realised in each District from persons falling under the various income groups during this period?

The Minister of Finance and Iron and Steel (Shri T.T. Krishnamachari): (a) The amounts of Income-tax realised from Hoshiarpur & Kangra Districts during the years 1952-53 to 1955-56 were:

	Figures in lakhs.			
	1952-53	1953-54	1954-55	1955-56
Hoshiarpur	7.44	8.20	10.73	9.42
Kangra84	1.64	1.00	4.41

(b) The amounts realised in each District from persons falling under the various income groups during this period were:

(Hoshiarpur District) *Figures in thousands*

	1952-53	1953-54	1954-55	1955-56
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Assesseees with business income over Rs. 25,000	507	563	709	618
Assesseees with business income from Rs. 10,000 to Rs. 25,000.	121	123	192	174
Assesseees with business income from Rs. 5,000 to Rs. 10,000.	91	102	129	120
Other cases with business income below Rs. 5,000.	21	25	32	22
Salary, Property and Dividend income cas.s.	4	7	11	8
Total	744	820	1073	1122